

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 125/MP/2014

Subject: Petition under Section 79(1) (f) of the Electricity Act, 2003 for reimbursement of interest on the arrear bills issued after revised Regional Energy Accounts by NRPC in respect of Chamera-I HE Project for the period from 01.05.1994 to 31.03.1997.

Date of hearing: 21.8.2014

Coram: Shri M.Deena Dayalan, Member
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member

Petitioner: NHPC Limited

Respondents: Punjab State Power Corporation Limited & 7 Others

Parties present: Shri A.K. Pandey, NHPC
Shri M.D. Farooque, NHPC
Shri S.K. Meena, NHPC
Shri S.K. Chaturvedi, Advocate, DPCL
Shri S.P. Singh, DPCL

Record of Proceedings

During the hearing, the representative of the petitioner submitted that the petition pertains to adjudication for reimbursement of interest on the arrear bills of the generating station for the period from 1.5.2014 to 31.3.1997, by the respondents.

2. The Commission observed that the revision of REA has taken place on account of issue of Corrigendum no. 6/4/2011 – NHPC dated 22.6.2012 to the MOP notification 2/9/NHPC/ Tariff/ 96 / Vol. II dated 7.4.2014. The Commission desired to know whether NHPC has projected the issue before Ministry of Power regarding the liability of the beneficiaries for payment of interest on account of the allocation of free power to home state upto 12% of generated energy on energy sent out. The representative of the petitioner submitted that the matter regarding interest was taken up by NHPC with the Ministry of Power, Govt. of India. However, the Corrigendum has been issued in the present form, without any mention about the levy of interest.

3. The Commission after hearing the parties, admitted the petition and ordered that notice be issued to the respondents.

4. The Commission directed Ministry of Power, Govt. of India to submit its views on the matter

5. Accordingly, the petitioner is directed to serve copies of the petition on the respondents, including Ministry of Power, Govt. of India, on or before 1.9.2014. The

respondents including Ministry of Power, Govt. of India are directed to file their reply/ comments, on or before 15.9.2014 with copies to petitioner, who shall file its rejoinder/ response within 22.9.2014. No extension of time shall be granted under any circumstances and the reply/ comments/ rejoinder/ response filed after the due date shall not be considered.

6. Matter shall be listed for final hearing on 25.9.2014.

By Order of the Commission

-S/d-
(T.Rout)
Chief (Legal)